

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INFRA DREDGE SERVICES PRIVATE LIMITED.

RELEVANT PARTICULARS

1	Name of Corporate Debtor (CD)	INFRA DREDGE SERVICES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	05/09/2006
3	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies – Mumbai
4	Corporate Identity No. of corporate debtor	U93090MH2006PTC164347
5	Address of the registered office and principal office (if any) of corporate debtor	Regd Address: Room No. 1101, B wing, Mount Everest Bldg., Near IMAX Adlabs, 9 Bhakti Park, Wadala East Mumbai - 400037, Maharashtra.
6	Insolvency commencement date in respect of Corporate Debtor	19/12/2023
7	Estimated date of closure of insolvency resolution process	16/06/2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Prashant Jain Registration No. IBBI/IPA-001/ IP-P01368/2018- 2019/12131
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Regd Add: A501, Shanti Heights, Plot No. 2,3, 9B/ 10, Sector 11, Koparkharine, Thane, Navi Mumbai- 400709, Email id: ipprashantjain@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	C/o SSARVI Resolution Services LLP Add: B-610, BSEL Techpark, Sector 30A, Opp. Vashi Railway Station, Navi Mumbai - 400703 Website: www.ssarvi.com/ Email: infradredge.cirp@gmail.com
11.	Last date for submission of claims	02/01/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (a) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **INFRA DREDGE SERVICES PRIVATE LIMITED** on 19/12/2023.

The creditors of **INFRA DREDGE SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **02/01/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Prashant Jain

Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131

Interim Resolution Professional

Date: 22/12/2023

Place: Mumbai

in the matter of **INFRA DREDGE SERVICES PRIVATE LIMITED**

Size : 8 x 14

ANANI DAIRY PRIVATE LIMITED - IN LIQUIDATION
 LLPIN: U15209MH2009PTC189530
 Regd. Add: G-1, Avishkar Empress, K. W. Chitale Path, Behind Portuguese Church, Dadar (W), Mumbai - 400028, Maharashtra, India.

Auction Notice
 Sale of Assets of Anani Dairy Private Limited ("Corporate Debtor") under the Insolvency and Bankruptcy Code, 2016 (Insolvency and Bankruptcy Code, 2016) (Liquidation Process) Regulations, 2016.
Date and Time of E-Auction: 24th January 2024 at 11:00 AM to 02:00 PM
 (With the unlimited extension of 10 minutes each)

Sale of Asset of Corporate Debtor by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 13th October 2023 in I.A. 3310 OF 2023 in C.P.(IB) No. 4455 of 2019. The sale will be done by the undersigned through the E-Auction platform <https://eauctions.co.in> (Linkstar Infosys Private Limited)

Details of Assets	Block	Reserve Price	Earnest Money Deposit	Incremental Value
Plant & Machinery collectively consisting of Milk Processing Plant, Vacuum Milking Plant with accessories, S.S. Automatic Volumetric filling machine, cream Separator tanks etc. currently at Pali Budruk, Tal.Panvel, Dist.Raigad, Maharashtra - 410206 (Complete list as available with Liquidator mentioned in detailed Auction Process Document)	I	₹ 34,55,658/-	₹ 3,40,000/-	₹ 1,00,000/-

6th January, 2024 before 05:00 P.M. in the manner mentioned in detail E-auction Process Document
 10th January, 2024
 From 11th January, 2024 to 18th January, 2024.
 22nd January, 2024
 24th January, 2024 at 11:00 AM to 02:00 PM

Terms & Conditions of the sale is as under:
 1. E-Auction will be conducted on "AS IS WHERE IS" as such sale is without any kind of warranties and indemnities through approved service provider Linkstar Infosys Private Limited Company on behalf of E-Auction Agency (Linkstar). Contact person: Mr. Dixit Prajapat Email admin@eauctions.co.in, Mobile No: +91 9870099713. 2. Eligibility Documents shall be submitted to Liquidator through email and hard copy in the format prescribed in the detailed E-auction Process Document on or before 8th January, 2024 before 05:00 P.M. The bid form along with detailed terms & conditions of the complete E-Auction process can be downloaded from the website <https://eauctions.co.in>. 3. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the process and/or not to accept and/or disqualify any interested party / potential investor/bidder without assigning any reason and without any liability. 4. All the terms and conditions are to be mandatorily referred from the detailed E-Auction Process Document, prior to submission of EMD and participation in the process. The Liquidator can be contacted at lqanani@gmail.com

CA Prashant Jain
 Date: 22.12.2023 Liquidator - Anani Dairy Private Limited
 Place: Navi Mumbai IIBI Reg. No: IIBI/PA-001/P-10368/2018-2019/12131
 Email ID: prashantjain@gmail.com; lqanani@gmail.com
 Correspondence Address: SSARVI Resolution Services LLP, B-610, BSEL Tech Park, Sec. 30 A, Vashi, Navi Mumbai- 400 705
 Contact No: +91 9082607703 (Call on WhatsApp)

DU Digital DUDIGITAL GLOBAL LIMITED
 Formerly known as DU Digital Technologies Limited
 CIN: L74110DL2007PL191939
 Regd. Office: C-4, SDA Community Centre, Hazrat Nizam, New Delhi, Delhi-110016
 Contact No: 011-40450533, Website: Dudigitalglobal.com, Mail: cs@Dudigitalglobal.com

NOTICE
 Notice is hereby given that the Extra-Ordinary General Meeting ("EGM") of the Members of Dudigital Global Limited ("Company") will be held on Monday, 15th day of January, 2024 at 12.30 p.m. through Video Conferencing / Other Audio-Visual Means ("VC/OAVM").

The Ministry of Corporate Affairs ("MCA") inter-alia vide its General Circular No. 09/2023 dated September 25, 2023, General Circular No. 10/2022 dated December 28, 2022, as amended and SEBI Circular No. SEBIHO/CFD/POB-2/P/2023/167 dated October 7, 2023, has permitted the holding of the General Meeting through Video Conferencing ("VC") or through Other Audio-Visual Means ("OAVM"), without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013 ("the Act"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and MCA Circulars, the EGM of the Company is being held through VC/OAVM.

In compliance with the aforesaid Circulars issued by the MCA and SEBI, the Notice of the EGM of the Company inter alia indicating the process and manner of Remote e-Voting and e-Voting has been sent electronically to all the Members whose e-mail ids are registered with the Registrar and Share Transfer Agent/Depository Participant(s) and to all other persons so entitled.

Members may also note that the Notice of EGM dated December 15, 2023 will also be available on the Company's website i.e. <https://dudigitalglobal.com> and on website of the Stock Exchange i.e. National Stock Exchange of India Limited at www.nseindia.com. The Notice of the EGM shall also be available on the website of the BidsShare at <https://www.bidsshareonline.com>.

In compliance with the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, Secretarial Standard on General Meeting (SS-2), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and MCA and SEBI Circulars, the Company is pleased to provide to its Members the facility of voting by electronic means in respect of the business to be transacted as per the Notice of EGM dated December 15, 2023. For this purpose, the Company has entered into an agreement with the BidsShare for facilitating voting through electronic means. The facility of casting votes by a member using Remote e-Voting as well as the e-Voting system on the date of the EGM will be provided by BidsShare. The Board of Directors of the Company has appointed M/s. Mayank Arora & Co., Company Secretaries (Membership No. FCS 10378 & CP No. 13609), as Scrutinizer to scrutinize the voting process in a fair and transparent manner.

All the Members are hereby informed that:

- The business set forth in the Notice of the EGM may be transacted through voting by electronic means;
- The Company has completed the dispatch of Notice of EGM and other documents on December 21, 2023, to those shareholders whose email id are registered with the Company/ Depository Participant;
- The Remote e-Voting period commences on Friday, January 12, 2024, at 9:00 a.m. (IST) and ends on Sunday, January 14, 2024, at 5:00 p.m. (IST). The Remote e-Voting module shall be disabled by BidsShare thereafter;
- Members who have voted through Remote e-Voting may attend the EGM but shall not be entitled to cast their vote again in the meeting;
- The Members of the Company holding shares either in physical form or dematerialized form as on cut-off date i.e. January 08, 2024, only shall be entitled to avail the facility of Remote e-Voting or e-Voting at the EGM;
- The voting rights of the Members shall be in proportion to their shareholding in the Company as on January 08, 2024 (cut-off date). Any person, who acquires shares and became the Member of the Company after dispatch of the Notice but before the cut-off date (i.e. January 08, 2024), may obtain user id and password by sending a request to the Company's Registrar and Share Transfer Agent, BidsShare at an email id: vote@bidsshareonline.com;
- The Members of the Company holding shares either in physical form or in dematerialized form, as on the closing of working hours of cut-off date i.e. January 08, 2024, and not cast their vote through Remote e-Voting, may cast their vote at the EGM through e-Voting. A Member may participate in the meeting even after exercising his/her rights to vote through Remote e-Voting but shall not be allowed to vote again in the meeting. Once the vote is cast by the Member, the Member shall not be allowed to change it subsequently.
- In case Members have any queries or issues regarding e-Voting, you may refer the Frequently Asked Questions ("FAQ") and e-Voting manual available at vote@bidsshareonline.com, under the help section or write an email to
- All grievances connected with the facility for voting by electronic means may be addressed to Mr. Sujit Haldar, Client Co-ordinator, BidsShare, Office No 56-2, 6th Floor Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093 or send an email to vote@bidsshareonline.com or call at toll free no 1800 22 54 22.
- The Members are requested to keep their most updated email id registered with the Company/Depository Participant to receive timely communication.
- The results of the Remote e-Voting and e-Voting at the EGM shall be declared not later than two working days from the conclusion of the EGM. The Results declared along with the Scrutinizer's Report, shall be placed on the Company's website viz., <https://dudigitalglobal.com>, immediately after declaration, and will be communicated to National Stock Exchange of India Limited.

For Dudigital Global Limited
 Sd/-
 Abhishek
 Company Secretary
 Place: New Delhi
 Date: December 21, 2023

KERALA WATER AUTHORITY e-Tender Notice
 Tender No: 380/SE/2023/15R/2023-24
 1. KIIFB - CWSS to Nattika Firka-Replacing 500mm & 400mm premo pipe with 600mm 500mm & 400mm DI K9 pipe from Valapad -Sethukulam to Vadanappally Ganesham mangalam under P. H. Section Vadanappally. EMD : Rs. 5,00,000/-
 Tender fee : Rs. 17,700/-, Last Date for submitting Tender : 08-01-2024 03:00 pm
 Phone : 0487-2423230, Website: www.kwa.kerala.gov.in www.tenders.kerala.gov.in
 Superintending Engineer
 PH Circle
 Thrissur

KWA-JB-GL-6-1853-2023-24

Notice of Sale of Assets of Cox & Kings Limited (In Liquidation)
 (Registered Office: Toddi Estate, Unit No. 48, A-Wing 4th floor, Sun Mill Compound, Above Post office, Lower Parel (W), Mumbai 400013)
Liquidators: Mr. Ashutosh Agarwala
 Address for Correspondence
 Peninsula Business Park, Tower B, 19th Floor, Lower Parel, Mumbai 400013, India
 Email ID: ip.coxandkings@excendor.com

E-Auction for Sale of Assets of Cox & Kings Limited Under Insolvency and Bankruptcy Code, 2016
 18th January, 2024 from 2.00 PM to 4.00 PM
 (With unlimited extension of 5 minutes each)

Notice for sale of Assets of M/s. Cox & Kings Limited -In Liquidation ("Company") by the Liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 16th December 2021. The sale of Assets will be done by the Liquidator on E-Auction Platform on the portal <https://www.eauctions.co.in> of M/s Linkstar Infosys Private Limited.

Lot	Description of Assets	Reserve Price INR (Assets for Sale)	Earnest Money Deposit (EMD) INR
1.	Sale of M/s Cox & Kings Limited - In Liquidation ("Company") as a Going Concern	Rs. 13.56 crores	Rs. 27.12 Lacs
2.	Sale of Trade Receivables of M/s Cox & Kings Limited outstanding as on 20th December 2023 collectively as a set of Assets.	Rs. 7.42 crores	Rs. 7.92 Lacs
3.	Sale of Trademarks & Domains Names of M/s Cox & Kings Limited collectively as a set of Assets	Rs. 15.24 crores	Rs. 30.48 Lacs
4.	Sale of each of the Paintings & Artefacts of M/s Cox & Kings Limited as an individual Asset on standalone basis.	Rs. 82.11 Lacs (Aggregate Reserve Price)	Rs. 8.21 Lacs (Aggregate EMD)

The sale of Assets is grouped in 4 (four) Lots and the Eligible Bidders may bid for each individual lot or for multiple lots. Additionally, in case of Lot No. 4 of Paintings and Artefacts, the Eligible Bidders may bid for one (1) item or any combination of multiple items.

Terms and Condition of the E-Auction is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" basis. As such sale of the Assets of the Company is without any recourse or any kind of warranties and indemnities and is being conducted through approved E-Auction Service Provider M/s Linkstar Infosys Private Limited.
- The complete E-Auction Process Document containing overview of the Assets of the Company along with Eligibility Documents and other supporting documents to be submitted by the Bidders including General Terms and Conditions of the E-Auction Process and the technical procedure for submission of Bids are available on website of the Company (<https://www.coxandkings.com/liquidation-process/>) and the website of the E-Auction Service Provider (<https://www.eauctions.co.in>).
- The Qualified Bidders will be identified by the Liquidator and only the Qualified Bidders can participate in E-Auction Process on the E-Auction Platform (<https://www.eauctions.co.in>) after payment of Earnest Money Deposit (EMD). The E-Auction Service Provider (M/s Linkstar Infosys Private Limited) will provide User ID and Password by email to the Qualified Bidders on registration at the E-Auction Platform.
- The Qualified Bidders, prior to submitting their Bid, should make their independent inquiries regarding the Company, Assets, Claims and Liabilities, Commercial and Financial Commitments, Operational and Maintenance charges, and other Recurring and incidental business costs, if any, at their own expense and satisfy themselves.
- The Successful Bidder shall be responsible for the applicable stamp duties, legal costs, transfer charges and fees, GST or any other taxes related to the sale of Assets under this E-Auction and for completing the documentation and obtaining the permissions relating to the sale of Assets of the Company and sale of Company as a going concern.
- The sale shall be subject to provisions of Insolvency and Bankruptcy Code, 2016 and related regulations. For the sale of Company as a going concern, the Liquidator/ Successful Bidder would be mandatorily required to approach to Hon'ble NCLT, Mumbai Bench for suitable orders in accordance with the E-Auction Process Document.
- The Liquidator has the absolute right to accept or reject or modify any or all the Bids or adjourn/postpone/cancel the E Auction at any stage without assigning any reason therefor.

Ashutosh Agarwala, Liquidator
 On behalf of Cox & Kings Limited
 IIBI Registration No: IIBI/PA-001/P-101123/2018-2019/11901
 IIBI Registered Off: D-1005, Ashok Towers, Dr. S. S. Rao Road, Parel, Mumbai City, Maharashtra - 400012.

Place: Mumbai
 Date: 22nd December, 2023

WELCAST STEEL LIMITED
 (CIN: L27104GJ1972PLC085827)
 Regd. Office: 115-116, G.V.M.M. Estate, Odhav Road, Odhav, Ahmedabad - 382 415.
 Website: www.welcaststeels.com; email: info@welcaststeels.com
 Phone: 079-22901078, Fax: 079-22901077.
NOTICE OF POSTAL BALLOT

Notice is hereby given to the members of Welcast Steels Limited ("Company") that pursuant to the provisions of Section 108 and 110 of the Companies Act, 2013 ("Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, as amended ("Rules"), read with Circular No. 14/2020, 10/2021, 03/2022 and General Circular No. 09/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs, Government of India (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBIHO/CFD/CFD-POB-2/P/2023/167 dated October 07, 2023 issued by the Securities and Exchange Board of India and other circulars issued from time to time read with Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), and Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended ("SEBI Delisting Regulations") and other applicable laws, rules and regulations including any statutory modification(s), amendment(s) or re-enactment(s) thereof for the time being in force and as may be enacted hereinafter, the Company seeks approval of the members by way of a Special Resolution for the below mentioned resolution as set out in the Postal Ballot Notice dated December 18, 2023 ("Notice"), by electronic means (remote e-voting) in accordance with Regulation 11 of the SEBI Delisting Regulations and other applicable laws.

Item No.	Description of the Resolution
1.	Special Resolution: Approval for voluntary delisting of the Equity Shares of the Company from BSE Limited ("BSE")

Any capitalized terms used herein but not defined shall have the same meaning assigned to it in the Notice Copy of the Postal Ballot.

As permitted under the MCA Circulars, the Company as on December 21, 2023 has sent the Notice in electronic form only, to all the members whose e-mail addresses are registered with the Company or with the depositories/depository participant(s) and with the Company's Registrar and Share Transfer Agent of the Company and whose names appear in the register of members/ list of beneficial owners received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") as on Friday, December 15, 2023, being the cut-off date ("Cut-off Date"). Any member who did not receive the Notice may either send an email to info@welcaststeels.com or at info@bidsshareonline.com.

The Postal Ballot Notice is available on the websites of the Company www.welcaststeels.com and at CDSL's website at www.evotingindia.com and will also be available on the website of BSE at www.bseindia.com.

Assent or dissent of the members on the resolution mentioned in the Notice would only be taken through the remote e-voting as per the MCA Circulars.

To facilitate members to receive the Notice electronically and cast their vote electronically, members who have not registered their e-mail addresses with the Company, please follow the below instructions to register e-mail address for obtaining Postal Ballot Notice and login details for e-voting:

a. For Members holding shares in Physical mode are requested to update e-mail id and mobile no. by providing Form ISR -1 and Form ISR-2 available on the website of the Company at the link <http://www.welcaststeels.com/news/Shareholderservicekey.html> as well as on the website of the Registrar and Share Transfer Agent ("RTA") at the link <https://www.bidsshareonline.com/Resources.aspx>.

b. Members holding shares in Demat mode can get their E-mail ID registered by contacting their respective Depository Participant.

Pursuant to the provisions of Sections 108, 110 and other applicable provisions, if any, of the Act read with Rules, Regulation 44 of the Listing Regulations, MCA and SEBI Circulars, and any other applicable provisions, if any, the Company has extended remote e-voting facility to enable the members to cast their votes electronically through the remote e-voting services provided by CDSL. The remote e-voting period will commence on Friday December 22, 2023, at 9:00 a.m. (IST) and will end on Saturday, January 20, 2024 at 5:00 p.m. (IST). The e-voting facility shall be disabled thereafter. All members are requested to cast their votes only through remote e-voting as per the procedure provided in the Notice. Once the vote on the resolution is cast by a member, he or she will not be allowed to change it subsequently.

The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on Cut-off Date. A person who is not a member as on the Cut-off Date should treat the Notice for information purpose only.

During the e-voting period, all documents referred to in this Notice and other relevant documents would be available for inspection by the Members at the Registered Office of the Company on all working days except Saturdays, Sundays and National Holidays between 10:00 a.m. (IST) and 5:00 p.m. (IST). The documents will also be available for inspection through electronic mode, basis the requests sent by the members along with their DP/ Client ID or Folio No. to info@welcaststeels.com.

The Board of Directors of the Company has appointed Tushar Vora, Proprietor of Tushar Vora & Associates, Practicing Company Secretary bearing Membership Number FCS 3459 and Certificate of Practice Number 1745 as the Scrutinizer ("Scrutinizer") for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner.

The Scrutinizer will submit its Report to the Chairperson of the Company or in Chairperson's absence to any of the Directors duly authorized by the Company or in their absence to the Company Secretary of the Company who shall declare the results of Postal Ballot. The results of the Postal Ballot will be announced at the registered office of the Company on or before Tuesday, January 23, 2024. The results along with the Scrutinizer's Report will also be posted on websites of the Company at www.welcaststeels.com and at CDSL's website at www.evotingindia.com and will also be available on the website of BSE at www.bseindia.com.

The Company will also display the results at its registered office. The resolution, if passed by the requisite majority, shall be deemed to have been passed on the last date specified for remote e-voting i.e., Saturday, January 20, 2024.

Any query in relation to the resolution proposed to be passed by postal ballot may be addressed to the Company Secretary of the Company at info@welcaststeels.com.

In case you have any queries or issues regarding e-voting, you can refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com or call at toll free no.: 1800 22 55 33. All grievances connected with the facility for voting by electronic means can be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compound, N. M. Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll free no.: 1800 2255 33.

For Welcast Steels Limited
 Sd/-
 S. N. Jetheliya
 Company Secretary
 Date: December 21, 2023
 Place: Ahmedabad

JK AGRI GENETICS LTD.
 (CIN: L01400WB2000PLC091286)
 Regd. Office : 7, Council House Street, Kolkata -700 001
 Secretarial Office : Gulab Bhawan (Rear Wing), 3rd Floor, 6A, Bahadur Shah Zafar Marg, New Delhi - 110 002.
 Tel. No. +91 33 22487084/6181, 011-68201891/ 1265
 Website: www.jkagri.com; Email: rajgishareholder@jkmail.com

NOTICE OF POSTAL BALLOT

1. Notice is hereby given that pursuant to the provisions of Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013, read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Secretarial Standard on General Meetings issued by Institute of Company Secretaries of India ("SS-2"), General Circular No. 9/2023 dated 25th September 2023 and other relevant circulars issued by the Ministry of Corporate Affairs, from time to time ("MCA Circulars"), the Company has on Thursday, 21st December 2023, completed the dispatch of Postal Ballot Notice for seeking the approval of the Members of the Company in respect of the businesses mentioned in the said Notice dated 19th December 2023, by voting through electronic means ("remote e-Voting") only. The instructions for e-voting are given in the Notice of Postal Ballot.

2. Notice of Postal Ballot is being sent only through electronic mode to those Members, whose names appear in the Register of Member/ List of Beneficial Owners as received from the Depositories as on Friday, 15th December 2023 ("cut-off date") and who have registered their e-mail addresses with Alankit Assignments Limited, Registrar and Share Transfer Agent ("RTA") of the Company or the Depository. In terms of the said MCA Circulars, physical copies of the Postal Ballot Notice along with Postal Ballot Form will not be despatched to any Member. A person who is not a Member as on the cut-off date should treat the Notice of Postal Ballot for information purpose only.

3. Notice of Postal Ballot is available on the website of the Company at www.jkagri.com on the website of BSE Ltd. at www.bseindia.com and on the website of CDSL at www.evotingindia.com.

4. The remote e-voting period will commence on Friday, 22nd December 2023 from 10:00 A.M. and end on Saturday, 20th January 2024 at 5:00 P.M. The e-voting module shall not be allowed beyond the said date and time. The voting rights shall be reckoned on the paid-up value of the shares registered in the name of the members as on the cut-off date. The Company has appointed M/s P. Sarawagi & Associates (Certificate of Practice No. 4882), Practicing Company Secretary, as Scrutinizer for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner.

5. The Results of the remote e-voting will be declared on or before 22nd January 2024. The Results declared along with the Scrutinizer's Report shall be placed on the website of the Company at www.jkagri.com and on the website of the CDSL at www.evotingindia.com and shall simultaneously be filed with the BSE Ltd. at www.bseindia.com. It shall also be displayed on the Notice Board of Registered Office and Administrative office of the Company.

6. Manner of registering/updating PAN & KYC details including E-mail addresses by the Members:

(A) For Shares held in Demat form: Please register/update PAN & KYC details with your respective Depository Participant (DPs).

(B) For Shares held in physical form: Please provide Form ISR-1, Form ISR-2 and Form No. SH-13 (Nomination Form) duly filled as per the instructions stated therein along with the supporting documents to the Company's RTA, Alankit Assignments Limited at Alankit House, 4E/2, Jhandewalan Extension, New Delhi-110055 or E-mail: rtaj@alankit.com. Said Forms are available on the website of the Company at <https://jkagri.com/investor-relations/investor-services/>.

7. Any grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compound, N. M. Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at 1800 22 55 33. Please write to the Company for any assistance.

For JK Agri Genetics Limited
 Sd/-
 Anoop Singh Gussain
 Company Secretary & Compliance Officer
 Date: 21st December, 2023
 Place: New Delhi

THE WATERBASE LIMITED
 Regd Office: Ananthapuram Village T.P Gudur Mandal, Nellore, Andhra Pradesh -524 344. Ph: 044 4566170
 E-mail: investor@waterbaseindia.com | Website: www.waterbaseindia.com | CIN : L05005AP1987PLC018436

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given pursuant to Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013, ("the Act") (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and the Secretarial Standard - 2 on General Meetings issued by The Institute of Company Secretaries of India, each as amended, and in accordance with the requirements prescribed by the Ministry of Corporate Affairs ("MCA") vide its General Circulars dated April 8, 2020, April 13, 2020, June 15, 2020, September 28, 2020, December 31, 2020, January 21, 2021, December 8, 2021, May 5, 2022, December 28, 2022 and September 25, 2023 (collectively referred to as "MCA Circulars"), to transact the special business as set out hereunder by passing Special Resolution, by way of postal ballot only by voting through electronic means (remote e-voting).

S.No	Type of Resolution	Description of Resolution
1.	Special Resolution	Appointment of Mr. Rahul Chandrasingh Mehta (DIN: 00397420) as an Independent Director of the Company

The Notice of Postal Ballot ("Notice") is available on the website of the Company at www.waterbaseindia.com, and on the website of the Stock Exchange viz. BSE Limited ("BSE") at www.bseindia.com. A copy of the same is also available on the website of Central Depository Services (India) Limited (CDSL) at www.evotingindia.com.

In compliance with the aforesaid MCA Circulars, the Company has sent the Notice on Thursday, December 21, 2023, only in electronic form to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from Cameo Corporate Services Limited, the Company's Registrar and Transfer Agent ("RTA") as on Tuesday, December 19, 2023 ("Cut-off date") and whose email addresses are registered with the Company/RTA/ Depository Participant(s) (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in the Notice. Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope has not been sent to the Members for this Postal Ballot.

The Company has engaged the services of CDSL to provide remote e-voting facility to its Members and the communication of assent or dissent of the Members would only take place through the remote e-voting system. The remote e-voting period commences on Friday, December 22, 2023 at 9:00 a.m. (IST) and shall end on Saturday, January 20, 2024 at 5:00 p.m. (IST). The remote e-voting module shall be disabled by CDSL thereafter and Members will not be allowed to vote electronically beyond the said date and time. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on cut-off date. Once vote on a resolution is cast, the Member will not be able to change it subsequently. Only those Members whose names are recorded in the Register of Members of the Company or in the List of Beneficial Owners as on the Cut-off date will be entitled to cast their votes by remote e-voting.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, CDSL, A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compound, N. M. Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 22 55 33.

